

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Customs Appeal No. 89253 of 2013

(Arising out of Order-in-Appeal No. 720 & 721 (Gr.VA/VB & VII-H)/2013 (JNCH)/IMP-528 & Exp-193 dated 31.07.2013 passed by the Commissioner of Customs (Appeals), JNCH, Nhava Sheva, Mumbai-II.)

M/s. Cipla Ltd.

.....Appellant

**4th Floor, Raj Plaza,
L.B.S. Marg, Vikhroli (W),
Mumbai – 400 083**

VERSUS

**Commissioner of Customs (Import),
Nhava Sheva**

.....Respondent

**Jawaharlal Nehru Custom House,
Nhava Sheva, Taluka – Uran,
Dist.- Raigad, Maharashtra – 400 707**

APPEARANCE:

None for the Appellant

Shri Ashwini Kumar, Addl. Commissioner, Authorised Representative for the Respondent

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/85148 / 2023

Date of Hearing: 01.02.2023
Date of Decision: 01.02.2023

PER: DR. SUVENDU KUMAR PATI

Appellant is absent. No one represented it.

2. Learned Authorised Representative is present.

3. On perusal of case record, it is found that Appellant has not been appearing for a considerable period of time. Notice sent on

05.05.2022 is received back un-served after which notice dated 31.07.2022 was also sent for its appearance on 03.08.2022 which appears to have been served. It seems that Appellant is no more interested to pursue its appeal further. Consequently we dismissed the appeal for default and non-prosecution as per provision contained in Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Operative portion of the order pronounced in open court)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad